

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.324/2018

Ahmedabad, this the 27th day of July, 2018

Smt. Geetaben Kiritbhai Vasava
Female, 52 years,
W/o. Shri Kirit Vasava (Deceased)
Vasava Falia, Village : Thuwavi,
Taluka : Dabhoi,
District : Vadodara 390 017..... Applicant

(By Advocate : Shri O.P.Khurana)

VERSUS

The Divisional Railway Manager
Western Railway, Pratapnagar
Vadodara 390004 Respondent

O R D E R – ORAL

Per : Hon'ble Ms. Archana Nigam, Member (A)

Heard learned counsel representing the
applicant, Shri O.P.Khurana.

2. Learned counsel for the applicant submits that the applicant had filed representation dated 13.09.2017 (**Annexure A-1**) to the respondents for payment of Final Settlement dues and the same is pending for consideration.

3. In view of the above position and submissions of the learned counsel for the applicant, it is deemed appropriate to dispose of the OA at the admission stage itself by directing the respondents to consider the representation of the applicant dated 13.09.2017 (**Annexure A-1**) and to pass appropriate speaking orders in accordance with the rules within a period of three months from the date of receipt of a copy of this order. The decision so taken shall be communicated to the applicant within two weeks thereafter.

4. The OA stands disposed off with the aforesaid direction at admission stage with no order as to costs.

(Archana Nigam)
Member (A)

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